

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 304

IA-3027/2024

In

IB-139(ND)/2024

IN THE MATTER OF:

PREM PRAKASH

.... Petitioner/Applicant

Vs.

SPG INFRA PROJECTS PRIVATE LIMITED

.... Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 02.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the OC : Mr. Anurag Ojha, Mr. Vipul Kumar Advs.

For Respondent : Mr. Shubham Paliwal, Mr. Komal Bihari Advs.

ORDER

IB-139(ND)/2024 & IA-3027/2024

We have heard the submissions of the Learned Counsel appearing for the Operational Creditor as well as the Corporate Debtor.

Arguments heard.

Parties are at liberty to file the written submission along with case laws, if any within one week.

List the matter for compliance **on 19.07.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)